NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

Company Appeal (AT) (Insolvency) No. 451 of 2020

IN THE MATTER OF:

Sun Paper Mill Ltd....AppellantVersus...Respondents

Present: For Appellant : Mr. Arun Kathpalia, Senior Advocate with Mr. Aditya Verma, Mr. Utkarsh Joshi and Mr. Shrey Patnaik, Advocates

<u>O R D E R</u>

20.03.2020 Mr. Arun Kathpalia, learned counsel appearing on behalf of the Appellant submits that the only course open to the Adjudicating Authority was to approve the plan submitted by the Appellant which was approved by 100% voting share of the 'Committee of Creditors' constituted pursuant to the order passed on 27th February, 2019 by this Appellate Tribunal in 'Company Appeal (AT) (Insolvency) Nos. 224 and 286 of 2018'.

Let notice be issued on the Respondents by Speed Post. Requisites along with process fee be filed by today itself i.e. 20th March, 2020. If the Appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

List the matter 'for Admission (After Notice)' on **21st April, 2020.**

Meanwhile, as an *ad-interim* operation of the impugned order is kept on hold till the next date of hearing.

[Justice Bansi Lal Bhat] Acting Chairperson

> [Shreesha Merla] Member (Technical)

/ns/gc/

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